

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 61784 of 2018

[Arising out of Order-in-Appeal No. 116/CE/CGST-APPEAL-GURUGRAM/SG/2018 dated 31.08.2018 passed by the Commissioner, CGST (Appeals), Gurugram]

M/s Martin Harris Laboratories Ltd
Village Panchgaon, NG-8, Delhi-Jaipur Highway
Gurgaon, Haryana

.....Appellant

VERSUS

Commissioner of CE & ST, Gurgaon-I
Plot No. 36-37, Sector 32, Near Medanta Hospital,
Gurgaon, Haryana 122001

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Mr. Tarun Kumar, AR

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO. 60018/2020

DATE OF HEARING: 07.01.2020

DATE OF DECISION: 07.01.2020

PER ASHOK JINDAL:

None appeared on behalf of the appellant nor any request for adjournment has been received. The record has been perused. On perusal of the record, I find that on last several occasions, neither anybody appeared on behalf of the appellant nor any request for adjournment has been sought by the appellant. In view of this, the appeal is dismissed for non-prosecution with the liberty to the

appellant to move an application for restoration of the appeal, if so desire, within 30 days from the receipt of this order.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMEBR (JUDICIAL)

RA_Saifi